
(2024) 06 RAJ CK 0044

In the Rajasthan High Court

Case No : Criminal Miscellaneous Bail Application No. 7172 Of 2024

Guddu @ Meenu

APPELLANT

Vs

State Of Rajasthan

RESPONDENT

Date of Decision : 07-06-2024

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 439

Narcotic Drugs And Psychotropic Substances Act, 1985 — Section 8, 21

Citation : (2024) 06 RAJ CK 0044

Hon'ble Judges : Yogendra Kumar Purohit, J

Bench : Single Bench

Advocate : Deepak Sharma, Javed Gauri

Final Decision : Allowed

Judgement

Yogendra Kumar Purohit, J

1. The instant bail application has been filed by the applicant under Section 439 Cr.P.C. The applicant has been arrested in connection with FIR No.240/2024 registered at Police Station Bhadra, District Hanumangarh for the offence(s) under Section 8/21, of the NDPS Act.

2. Learned counsel for the accused-applicant submits that the applicant has been falsely implicated in the case. The recovered contraband is below commercial quantity. There is no other case registered against the applicant under the NDPS Act. The applicant is behind the bars. The trial may take long time to conclude. Thus, learned counsel submitted that the applicant may be enlarged on bail.

3. Per contra, learned Public Prosecutor vehemently opposed the bail application.

4. Considering the arguments advanced by the counsel for the parties and looking to the overall facts and circumstances of the case, without commenting on the merits and demerits of the case, this court deems it just and proper to enlarge the accused-applicant on bail.

5. Accordingly, the bail application under Section 439 Cr.P.C. is allowed and it is ordered that the accused-applicant Guddu @ Meenu D/o Sonu W/o Abhay arrested in connection with aforesaid FIR shall be enlarged on bail provided she furnishes a personal bond in the sum of Rs.1,00,000/- with two sureties of Rs.50,000/- each to the satisfaction of the learned lower court for her appearance before the court concerned on all the dates of hearing as and when called upon to do so.